

[Shri A. P. Chatterjee.] only it has shocked the democratic conscience of India but you have seen what a trail of blood it has left in Rajasthan. In spite of that, when the Leader of the House comes forward and says that just because there is no time-limit laid down in the Constitution, therefore, he will not lay it on the Table of the House, it is rather splitting hair, it is being too much technical and that is not expected from the Leader of the House. If he had any sense of democracy or any respect for democracy within him, then he should have placed this Proclamation on the Table on the first day or the opening day of the House.

MR. CHAIRMAN: That point has been made.

SHRI A. P. CHATTERJEE: I also join with the Opposition Members who have just now spoken, in conveying to you our deepest disappointment at this action on the part of the Treasury Benches and your honour will kindly convey this feeling of the Opposition to the Government and will see that the Ministers do not deal with Parliament in this undemocratic fashion any longer.

DR. D. R. GADGIL (Nominated): I humbly ask a question because I have not understood fully the statement by the Leader of the House. As I understand it, the full implication of it is that according to him, the Government can delay even for two months the laying of any Proclamation on the floor of the House and allow it to lapse without a discussion so that if the Government is prepared to take that risk, the Government can make a proclamation, operate the Constitution under it and even when Parliament is in session, it is not incumbent on the Government to lay it at all as long as it takes the risk of its lapsing.

MR. CHAIRMAN: The point is quite clear to me. The Proclamation should have been laid on the Table of the House to-day so that you could have got it. Unfortunately, it is not there but I hope it will be laid on the Table of the House as soon as possible.

SHRI M. C. CHAGLA: I will convey it to the Home Minister that the Government should lay it on the Table of the House on Monday

#### PRESIDENT'S PROCLAMATION RELATING TO THE STATE OF KERALA

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANNINI SATPATHY): Sir, on behalf of Shri V. C. Shukla, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation (G.S.R. No. 298) issued by the President on March 6, 1967, revoking the Proclamation issued on the 24th March, 1965, under the said article, in relation to the State of Kerala.

#### STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills which were passed by the Houses of Parliament during the Fifty-eighth Session of the Rajya Sabha and assented to by the President:

1. The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.
2. The Police-Forces (Restriction of Rights) Bill, 1966.
3. The Companies (Amendment) Bill, 1966.
4. The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966.
5. The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.
6. The Companies (Second Amendment) Bill, 1966.